

Now, I am on my legs. I say that I will have to go into the facts and then take action accordingly. I will find out. How can I do it in a minute? I will have to ask them.

*(Interruptions)***

MR. SPEAKER: Nothing goes on record.

SHRI A CHARLES (TRIVANDRUM): Sir, Shri V.S. Vijayaraghavn, one of our Member, has been brutally assaulted. It is not a law and order problem. All that we want is an enquiry. We cannot go to our constituency and do our work.

SHRI T. BASHEER (Chirayinkil): Have you received a report on that? *(Interruptions)*. Today is the last day. You said that you were expecting a report on this incident...*(Interruptions)*.

MR. SPEAKER: Why are you shouting? I can talk only to one man. Now listen, I am saying something to you. I have allowed Shri Vijayaraghavan to make a statement under Rule 377. I have got the report and I will send it to you.

SHRI T. BASHEER: That is not enough. You must make some observations.... *(Interruptions)*.

MR. SPEAKER: I will see after that.

SHRI DINESH GOSWAMI (Guwahati): Please ask the Home Minister to make a statement regarding the judgement.

MR. SPEAKER: I have to find out what is the exact thing and then I will ask him, not like this. It is not the last day. I will ask him when the time comes. *(Interruptions)*

MR. SPEAKER: Why are you shouting? I have said and I have listened and I am not going to listen any more. I have said it emphatically that when I am satisfied, I will ask. What is to be done, will be done, not like this.

12.10 hrs.

RE: EXTENSION OF SITTINGS OF LOK
SABHA UPTO 16 DECEMBER
(Interruptions)

[English]

MR. SPEAKER: What has happened to you? Why are you shouting?

(Interruption)

MR. SPEAKER: Everything will be taken care of. There are laws, there are High Courts...

(Interruptions)

MR. SPEAKER: Why are you shouting? Your shouting will not do anything. Nothing goes on record. I have not allowed anybody
*(Interruptions)***

MR. SPEAKER: Rule of law will prevail. Do not worry.

(Interruptions)

MR. SPEAKER: Why cannot you remember that everything takes time? There is no magic wand with me.

SHRI DINESH GOSWAMI (Guwahati): But today the House is adjourning.

MR. SPEAKER: It is not adjourning. Sit down please. Who told you that it is adjourning?

*(Interruptions)**

MR. SPEAKER: Nothing goes on record.

*(Interruptions)**

MR. SPEAKER: Now, listen...please sit down. Your shouting does not matter to me. What has happened to you?

SHRI BASUDEB ACHARIA (Bankura): Let the Home Minister make a statement.

MR. SPEAKER: The time will come. We will ask him to do it. But not in a hurry. I must find out what is happening.

(Interruptions)

MR. SPEAKER: The House is not going to adjourn sine die today. The House is going to adjourn on the 16th...

(Interruptions)

MR. SPEAKER: What has happened to you? Your shouting does not take you anywhere because nothing goes on record and I have not allowed you. *(Interruptions)*.

MR. SPEAKER: I told you. It will be taken care of. Sit down.

(Interruptions).

MR. SPEAKER: If you do not listen, what can I do about it?

(Interruptions)

MR. SPEAKER: The problem is, I have

received it today. I have shall find out. We are going to adjourn on 16th. There is ample time.

(Interruptions).

MR. SPEAKER: Please sit down...

SHRI DINESH GOSWAMI: Are we sitting till 16th?

MR. SPEAKER: Yes, till 16th...

(Interruptions)

MR. SPEAKER: You wanted to know it. Why cannot you listen? Look here. Every thing comes in a proper manner. These 20 people shouting at the top of their voices will not help.

(Interruptions)

MR. SPEAKER: I say everything will be discussed in a proper manner. Nothing will be hidden. We can solve even this problem, but not like this. It does not take you anywhere. It is a sign of our frustration. It denotes a sign of frustration. You can believe my word. When I say that I will get it, I will get it.

SHRI V. SOBHANADREESWARA RAO (Vijayawada): What will be the business of the House?

MR. SPEAKER: Why are you worried? You wanted to know one thing then and now you want to know another thing.

The House will sit up to 16th.

SHRI BASUDEB ACHARIA: We have not been informed.

MR. SPEAKER: We will adjourn today

and meet on the 12th. We will adjourn *sine die* probably on the 16th.

(*Interruptions*)

MR. SPEAKER: You behave properly. You must know what they are doing. (*Interruptions*).

MR. SPEAKER: Mr. Rao, you are a sensible person. Why are you shouting? You don't gain anything by that, neither you nor Mr. Archaria. Everything will be heard and discussed. Why should you shout?

(*Interruptions*)

SHRI BASUDEB ACHARIA: We have not been informed.

SHRI V. SOBHANADREESWARA RAO: Yesterday, the Parliamentary Affairs Minister said that he would tell us by the evening, but he has not made any announcement.

SHRI. C. MADHAV RADDI: There should have been some announcement.

PAPERS LAID ON THE TABLE

12 13 hrs.

[*English*]

Statement correcting answer to USQ No. 500 re allocation to Kerala for production of non-conventional energy

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on the 15th November, 1988 to Unstarred Question No. 500 by Shri Thampan Thomas regarding allocation to Kerala for production of Non-

conventional energy. [Placed in Library. See No. LT 6976/88]

Statement Correcting answer to USQ No. 2403 re TV Coverage to Ministers

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF IN- FORMATION AND BROADCASTING (SHRI K.K.L.BHAGAT): I beg to lay on the Table a statement (Hindi and English ver- sions) correcting the reply given on the 29th November, 1988 to Unstarred Question No. 2403 by S/Shri M.Raghuma Reddy, Manik Reddy and C. Madhav Reddy regarding T.V. coverage to Ministers. [Placed in Library See No. LT-6977/88]

Review of and Annual Report etc. of Metallurgical and Engineering consult- ants (India) Ltd. 1987-88; of Metal Scrap Trade Corporation, Ltd. Calcutta for 1987-88, of Sponge Iron India, Ltd., for 1987-88 etc.

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Com- panies Act, 1956:-

- (1)(i) Review by the Government on the working of the Metallurgi- cal and Engineering Consult- ants (India)Limited, for the year 1987-88.
- (ii) Annual Report of the Metallur- gical and Engineering Con- sultants (India) Limited, for the year 1987-88 along with Au- dited Accounts and comments of the Comptroller and Auditor general thereon. [Placed in library. See No. LT. 6978/88]
- (2)(i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1987-88.